



2026:AHC:53991

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 7187 of 2026

Bhanmatti

.....Petitioner(s)

Versus

State Of U.P. And 10 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Mayank Krishna Singh Chandel, Vinod Kumar Chandel
Counsel for Respondent(s)	: C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite party to notice and keeping this petition pending before this Court. However, in case the opposite party feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent No.2/Additional Commissioner, Azamgarh Division, Azamgarh to decide Revision/Appeal Computer Case No.C20215000000530, Bhanmatti vs. Bal Chand Others, under Sections 207 of U.P. Revenue Code, 2006 expeditiously.
4. The matter is pending before the trial court since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/ Additional Commissioner, Azamgarh Division, Azamgarh to decide the aforesaid Revision/Appeal ***strictly in accordance with law expeditiously*** from the date of production of certified

copy before the trial court but without granting unnecessary adjournment unless there is no legal impediment.

March 16, 2026

Sushma

(Prakash Padia,J.)